

PUNJAB VIDHAN SABHA

BILL NO.17-PLA-2020

**THE PUNJAB FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT (SECOND AMENDMENT) BILL, 2020**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Fiscal Responsibility And Budget Management Act, 2003.

BE it enacted by the Legislature of the State of Punjab in the Seventy-first Year of the Republic of India as follows:-

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| 1. (1) This Act may be called the Punjab Fiscal Responsibility And Budget Management (Second Amendment) Act, 2020. | Short-title
And
Commencement |
| (2) It shall come into force at once. | |
| 2. In the Punjab Fiscal Responsibility and Budget Management Act, 2003, in section 4, in sub-section (2), for clause (a), the following clause shall be substituted, namely:- | Amendment in
Section 4 of
Punjab Act 11
of 2003 |
| “(a) contain fiscal deficit as per cent of Gross State Domestic Product (GSDP) at 3.5 per cent (three and a half per cent) and an additional 1.5 per cent (one and a half per cent) in the financial year 2020-2021, subject to reforms as laid hereunder, and at 3.0 per cent (three per cent) in the financial year 2021-2022 and maintain thereafter. The additional 1.5 per cent (one and a half per cent) in the financial year 2020-2021 shall be conditional to the following reforms:- | |
| (i) Implementation of One Nation One Ration Card System; | |
| (ii) Ease of doing business reform; | |
| (iii) Urban Local body/utility reforms; and | |
| (iv) Power Sector reforms. | |

The weightage of each reform is 0.25 per cent of GSDP totaling to 1.0 per cent (one per cent). The remaining borrowing limit of 0.50 per cent will be conditional on undertaking of at least 3 out of the above-named reforms;”.

CHANDIGARH:
THE 18TH SEPTEMBER, 2020

SHASHI LAKHANPAL MISHRA,
SECRETARY.